

Department of Rural Development to enquire into the desirability of the continuance of certain other mines. Amendments in the Mines and Minerals (Regulation and Development) Act and the rules made thereunder are under consideration. The staff strength of the Indian Bureau of Mines has been increased. The Department of Environment has set up an Eco Task Force for the purpose of reclamation and soil conservation in the areas where mining has been closed as per Supreme Court's orders.

**Excise and customs duty concessions to the small scale bulk drug manufacturers**

216. DR. MOHD. HASHIM KIDWAI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that special concessions in the excise and customs duty are given to the small scale industry; and

(b) if so, what are the reasons for not granting the concession to the small scale bulk drug manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Excise duty concessions are available to certain specified excisable goods produced in the small scale sector subject to certain limitations and conditions. No such concessions are available in respect of customs duty.

(b) Bulk drugs are exempt from excise duty. Therefore, the need for giving excise duty concession to bulk drugs produced in the small scale sector does not arise.

**Appointment of Assistant Administrative Officers in Delhi Tariff Region of United India Insurance Co. Ltd.**

217. SHRI GAYA CHAND BHUYAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that during October, 1985 some candidates were ap-

pointed as Assistant Administrative Officers in Delhi Tariff Region of United India Insurance Co. Ltd.

(b) whether it is a fact that out of the 24 candidates from the General Category 22 were straightaway appointed whereas out of the 12 candidates from SC/ST category only three candidates were promoted and one kept on panel for reserve;

(c) whether the Reservation Roster has been observed while making these appointments; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Yes, Sir.

(b) 24 candidates from general category and 4 candidates from SC/ST category were promoted. 5 more candidates from SC/ST category are also being promoted to fill up all reserved vacancies for SC/ST.

(c) Yes Sir.

(d) Does not arise.

हिन्दुस्तान लीवर लिमिटेड द्वारा  
गाय की चरबी का अनधिकृत  
आयात

218. श्री प्यारेलाल खंडेलवाल :

श्री शंकर सिंह वाघेला :

श्री अश्विनी कुमार :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हिन्दुस्तान लीवर लिमिटेड ने गाय की चरबी का अनधिकृत रूप से आयात किया है और उसका दुरुपयोग किया है ;

(ख) यदि हां, तो कम्पनी ने किस-किस तारीख को कितनी-कितनी मात्रा

में गाय की चरबी आयात किया और चरबी से बने माल का किस-किस रूप में उपयोग किया गया ; और

(ग) सरकार ने इस संबंध में अब तक क्या कार्यवाही की है ?

बाणिज्य मंत्री (श्री अर्जुन सिंह) :

(क) से (ग) प्रतिपूर्ति लाइसेंसों के आधार पर अनधिकृत तरीके से 23-10-82 को 442.590 मि० टन० अत्यधिक सफेद चर्बी की मात्रा आयात करने की सूचना मिली है ।

आयातित सामग्री के दुरुपयोग के बारे में भी एक आरोप है । मामले की जांच की जा रही है ।

### Demand for Steel

219. SHRI GURUDAS DAS GUPTA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the demand for steel in the country is likely to outpace growth of steel production shortly; and

(b) if so, what steps Government propose to take to face such a situation?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) Yes, Sir. The Working group on Iron & Steel set-up by the Planning Commission has worked out the demand projections and the estimated availability of finished steel during the Seventh Plan period, as follows:—

('000 tonnes)

Year	Estimated Demand	Estimated Availability	Gaps (—) Surplus (+)
1985-86	11354	9920	(—) 1434
1986-87	11929	10720	(—) 1209
1987-88	12535	11184	(—) 1351
1988-89	13172	12284	(—) 888
1989-90	13856	13020	(—) 836

(b) It is the normal practice to allow adequate imports of various items of steel to meet the needs of the users.

News-item captioned "Over 2500 Exporters Weeded"

220. SHRI GULAM-MOHI-UD-DIN SHAWL: Will the Minister of TEXTILES be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned "Over 2500 Exporters Weeded" which appeared in the 'Economic Times' of the 12th September, 1985;

(b) if so, what is the number of garment exporters registered as on the 31st March, 1983, 31st March, 1984 and on the 30th September 1985; and

(c) whether the terms of Affidavit under para 120 of the Handbook of Import-Export Procedure 1985-86 relating to As-

sociate concerns are being strictly enforced and if so, the details of the steps taken in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): (a) Yes, Sir.

(b) :

Date	Garment exporters registered with Apparel Export Promotion Council
31-3-83	4173
31-3-84	4715
30-9-85	8260

(c) Yes, Sir. The proforma of the affidavit has been standardised. The affidavit is to be made on a stamp paper and duly attested by a Notary Public.